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LAW DEPARTMENT

NOTIFICATION

The 30th January, 2017

No.895—I-Legis-17/2015/L.—The following Act of the Legislature of the State of Odisha having been assented to by the Governor of Odisha on the 18th January, 2017 is hereby published for general information.

ODISHA ACT, 3 OF 2017

THE ODISHA INDUSTRIES SERVICE (VALIDATION OF
APPOINTMENT OF ASSISTANT MANAGERS AND
ASSISTANT DIRECTORS) ACT, 2015

TO VALIDATE THE ADHOC APPOINTMENT OF CERTAIN
ASSISTANT MANAGERS AND ASSISTANT DIRECTORS OF
INDUSTRIES MADE TO THE ODISHA INDUSTRIES SERVICE.

*BE it enacted by the Legislature of the State of Odisha in the
Sixty-seventh Year of the Republic of India as follows:—*

- Short title. 1. This Act may be called the Odisha Industries Service (Validation of Appointment of Assistant Managers and Assistant Directors) Act, 2016.

Definitions.

2. In this Act, unless the context otherwise requires, —

- (a) "Assistant Manager and Assistant Director" means the Assistant Managers and Assistant Directors of Industries appointed to the Odisha Industries Services;
- (b) "Recruitment rules" means the Odisha Industries Service Rules, 1985;
- (c) "Service" means the Odisha Industries Service; and
- (d) "Year" means the Calendar Year.

Validation.

3. (1) Notwithstanding anything contained in the Recruitment rules, eight Assistant Managers and Assistant Directors of Industries as specified in the Schedule with their names, dates of birth and dates of appointment, who were appointed to the service on adhoc basis by the State Government and are continuing as such, shall, for all intents and purposes, be deemed to have been validly and regularly appointed to the services as Assistant Manager and Assistant Director with effect from the date of commencement of this Act and accordingly, no such appointment shall be challenged in any court of law merely on the ground that such appointments were made otherwise than the procedure laid down in the Recruitment rules.

(2) The *inter-se-seniority* of the adhoc Assistant Managers and Assistant Directors of Industries whose appointments are so validated under sub-section (1) shall be determined on the basis of their dates of appointments on adhoc basis and in order of precedence as shown in the Schedule and they shall be enblock junior to the Assistant Managers and Assistant Directors of Industries appointed in that year in accordance with the provisions of the Recruitment rules.

(3) The services rendered by such Assistant Manager and Assistant Director of Industries whose appointments are so validates, prior to the commencement of this Act, subject to the provisions in sub-section (2), shall count for the purpose of their pension, leave and increment and for no other purpose.

SCHEDULE

Sl.No.	Names of the Assistant Manager and Assistant Director of Industries.	Date of Birth	Date of adhoc
(1)	(2)	(3)	(4)
1.	Sri Subhasis Pattanaik	24.01.1966	30.12.1998
2.	Sri Kankan Ghose	27.06.1965	30.12.1998
3.	Sri Chidananda Mishra	09.05.1967	30.12.1998
4.	Sri Bishnu Prasad Dash	25.02.1966	30.12.1998
5.	Sri Pitambar Parida (SC)	25.05.1963	30.12.1998
6.	Sri Sisir Kumar Rath	02.05.1965	30.12.1998
7.	Sri Tarun Kanta Mohanty	22.02.1966	30.12.1998
8.	Sri Gopabandhu Pradhan	20.11.1956	30.12.1998

By order of the Governor

BIBHU PRASAD ROUTRAY
Principal Secretary to Government